

## ASSAM ACT VI OF 1957

THE ASSAM TAXATION (ON GOODS CARRIED BY  
ROADS OR INLAND WATER-WAYS)  
(AMENDMENT) ACT, 1957**(Received the assent of the Governor on the 11th July 1957)**[Published in the *Assam Gazette*, dated the 17th July 1957]An  
Act*further to amend the Assam Taxation (on Goods Carried by Roads or Inland Water-ways) Act, 1954 (Assam Act XIII of 1954).***Preamble.**—WHEREAS it is expedient further to amend the Assam Taxation (on Goods Carried by Roads or Inland Water-ways) Act, 1954 (Assam Act XIII of 1954), hereinafter called the principal Act in the manner hereinafter appearing ;

It is hereby enacted in the Eighth Year of the Republic of India as follows :—

**1. Short title, extent and commencement.**—(i) This Act may be called the Assam Taxation (on Goods Carried by Roads or Inland Water-ways) (Amendment) Act, 1957.

(ii) It shall have the like extent as the principal Act ;

(iii) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint.

**2. Amendment of Section 3 of Assam Act XIII 1954.**—In Section 3 of the principal Act, for the words “one anna” and “eight annas”, the words “seven Naye Paise” and “fifty Naye Paise” respectively shall be substituted.

## ASSAM ACT VII OF 1957

THE SOCIETIES REGISTRATION (ASSAM FOURTH AMENDMENT)  
ACT, 1957**(Received the assent of the Governor on the 12th July 1957)**[Published in the *Assam Gazette*, dated the 17th July 1957]

An

Act

**further to amend the Societies Registration Act, 1860, in its application to Assam****Preamble.**—Whereas it is expedient further to amend the Societies Registration Act, 1860 (Act XXI of 1860), hereinafter called the Principal